

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1913**  
TO BE ANSWERED ON 07.08.2024

**UJJWAL SCHEME**

1913. SHRI AKHILESH PRASAD SINGH:

Will the Minister of Women and Child Development be pleased to state:

- (a) the details of the steps taken under the Ujjwal Scheme since its inception, year-wise;
- (b) the details of the utilization of the funds released under the scheme for the last five years, year-wise;
- (c) whether any funds have been released under the Ujjwal Scheme during the last five years;
- (d) if so, the details thereof;
- (e) if no, the reasons therefor; and
- (f) the steps taken by Government for trafficking victims during the last five years?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI ANNPURNA DEVI)

(a) to (f). Under the overarching Mission Shakti, Swadhar Greh Scheme for Women in difficult circumstances and Ujjawala Home Scheme for Prevention of Trafficking have been merged and known as Shakti Sadan Scheme which is an Integrated Relief and Rehabilitation Home for women in distressful situations including trafficked women. It aims at creating a safe and enabling environment for these women, to enable them to overcome the difficult circumstances.

The Shakti Sadan Scheme is a demand driven Centrally Sponsored Scheme, under which funds are directly released to the States/UTs for its implementation. The States/UTs assess their requirement as per local needs and proposals are approved by the Programme Approval Board (PAB) after discussion with State/UTs. Under the Scheme, financial assistance is provided for running of Shakti Sadan in rented premises. Funds released during the last five years under the Shakti Sadan (Ujjawala Homes) are as under:

(Amount Rupees in Lakhs)

Scheme	Ujjawala Scheme*			Shakti Sadan*	
	2019-20	2020-21	2021-22	2022-23	2023-24
Amount	853.00	790.00	27.00	1544.83	11897.90

\*known as Shakti Sadan w.e.f. 01.04.2022.

Under the Missions implemented by the Ministry namely, 'Mission Shakti', appropriate monitoring mechanisms are available in the scheme guidelines at all levels of implementation i.e., at National, State and District levels. The national level Apex Committee headed by Secretary, WCD, the State Level Committee headed by Chief Secretary and overall implementation of scheme at District level by Committee headed by District Magistrate. The Ministry continuously monitors the progress of the implementation of all schemes through physical and virtual meetings with States/UTs, field visit by the officials of the Ministry and through digital mode and takes appropriate measures and issues advisories to States/UTs from time to time.

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